

SCHEDULE II - FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ESHAKTI.COM PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	ESHAKTI.COM PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	15/03/2000
3.	Authority under which corporate debtor is incorporated / registered	Companies Act, 1956, Registrar of Companies – Chennai, Tamilnadu
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U64202TN2000PTC044413
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office Address: 3 rd Floor, Capitale Building, No.554/555, Anna Salai, Teynampet, Chennai, Tamil Nadu, India – 600 018. Present Communication Address: Eshakti.com Private Limited Workenstein Collaborative Spaces Private Limited, Office No.CW-1, New No.431, Anna Salai, Teynampet, Chennai – 600 018.
6.	Date of closure of Insolvency Resolution Process	27/11/2025
7.	Liquidation commencement date of corporate debtor	27/11/2025 (Order communicated to the Liquidator on 01/12/2025)
8.	Name and registration number of the insolvency professional acting as Liquidator	Name: L. BHADRI Regn.No.: IBBI/IPA-001/P-02059/2020-2021/13245
9.	Address and e-mail of the Liquidator, as registered with the Board	No.8/12 (Old No.16/12), Kesava Perumal Sannadhi Street, Mylapore, Chennai–600 004. Registered Email ID: l.bhadri@gmail.com
10.	Address and e-mail to be used for correspondence with the Liquidator	MMPDA Towers 2 nd Floor, No.184 (Old 214), Royapettah High Road, Royapettah, Chennai - 600 014. Correspondence Email ID: l.bhadri.lqd.eshakti.com@gmail.com
11.	Last date for submission of claims	31/12/2025

Notice is hereby given that the National Company Law Tribunal, Division Bench I, Chennai has ordered the liquidation of M/s. ESHAKTI.COM PRIVATE LIMITED on 27/11/2025 vide its Order in IA(IBC)(LIQ.)/22(CHE)/2025 in CP(IBC)/177/CHE/2024 (Order communicated to the Liquidator on 01/12/2025).

The stakeholders of M/s. ESHAKTI.COM PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 31/12/2025 to the Liquidator at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under Section 38.

Date: 05/12/2025

Place: Chennai



L.BHADRI
IBBI/IPA-001/P-02059/2020-2021/13245
Liquidator in the matter of Eshakti.com Private Limited

BEFORE THE DEBTS RECOVERY TRIBUNAL, MADURAI

O.A. No.838 of 2022

HDFC Bank Ltd,
Department for Special Operations,
 No: 1546, Classic Tower, 4th Floor,
 Trichy Road, Coimbatore-614018,
 [IFSC Code: HDFC0000031]
 Represented by its Authorized Signatory,
 Mr. A.Sivalingam, S/o. Agandeshwaran,
 APPLICANT

---Versus---
1) M/s. Golden Fruits.,
Rep. by its Proprietor,
 Mr. KSB Sheik Mujiburrahman,
 Door No: 796 Jawahar Bazar, Near Head post Office, Karur-639001.
2) Mr. KSB Sheik Mujiburrahman,
S/o. Kamalbasha,
 Door No: 796 Jawahar Bazar, Near Head post Office, Karur-639001.
3) Mrs. Jaseena,
D/o. Sulaiman,
 Door No: 28 A Jawahar Bazar, Near Head post Office, Karur-639001.
 DEFENDANT

Sir / Madam,
 Please take notice that in the above O.A.No. 838 of 2022 filed by the applicant, HDFC Bank Ltd, before the Hon'ble Debt Recovery Tribunal, Coimbatore. The Hon'ble Debt Recovery Tribunal, Coimbatore has ordered notice to the above defendants by way of paper publication. Therefore, the above defendants are hereby called upon to appear before the Hon'ble Debt Recovery Tribunal, Coimbatore, situated at District Ex-Service Center, 2nd & 3rd Floor, 27 Travelers Bungalow Road, Coimbatore-6410018, on **12.12.2025 at 11.00 A.M** in the above O.A. No. 838 of 2022 either in person or through their Advocate failing which the matter will be decided in their absence.

T.N.KARTHIKEYAN
 Advocate for Applicant Bank
 # 18, East Thamarai Salai,
 Annamalai Nagar, Karur Bye-Pass Road, Trichy – 620 018.
 Contact No : 92446 12377 E-mail : kslawfirm.india@gmail.com

SCHEDULE - II - FORM B PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016) FOR THE ATTENTION OF THE STAKEHOLDERS OF ESHAKTI.COM PRIVATE LIMITED		
Sl.No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	ESHAKTI.COM PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	15/03/2000
3.	Authority under which corporate debtor is incorporated / registered	Companies Act, 1956, Registrar of Companies - Chennai, Tamilnadu
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U64202TN2000PTC044413
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Address: 3 rd Floor, Capitale Building, No.554/555, Anna Salai, Teynampet, Chennai, Tamil Nadu, India - 600018. Present Communication Address: Eshakti.com Private Limited, Workenstein Collaborative Spaces Private Limited, Office No.CW-1, New No.431, Anna Salai, Teynampet, Chennai - 600 018.
6.	Date of closure of Insolvency Resolution Process	27.11.2025
7.	Liquidation commencement date of corporate debtor	27/11/2025 (Order communicated to the Liquidator on 01/12/2025)
8.	Name and registration number of the insolvency professional acting as liquidator	Name: L. BHADRI Regn.No.: IBB/IPA-001/P-02059/2020-2021/13245
9.	Address and e-mail of the liquidator, as registered with the Board	No.8/12 (Old No.16/12), Kesava Perumal Sannadhi Street, Mylapore, Chennai- 600 004 Registered Email ID: Lbhadri@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	MMPDA Towers 2 nd Floor, No.184 (Old 214), Royapettah High Road, Royapettah, Chennai -600014. Correspondence Email ID: Lbhadri.lqd.eshakti.com@gmail.com
11.	Last date for submission of claims	31/12/2025

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Sd/-
L.BHADRI
 IBB/IPA-001/P-02059/2020-2021/13245
 Liquidator in the matter of Eshakti.com Private Limited

Date : 05.12.2025
 Place: Chennai



GOVERNMENT OF TAMILNADU
NAGERCOIL CORPORATION

Roc.No. E3/11689/2022

Tender Notice (Two Cover System)

Date : 04.12.2025

Nagercoil Corporation invites on-line Bids for 15thCFC tied grant from the eligible Contractors, before 15.00 Hours on 22.12.2025 Further details may be downloaded from the following websites <https://tenders.gov.in>.

Sl No	Est.No	Name of work	Estimate Amount (Rs.in lakhs)	E.M.D (Rs.in Thousand)	Contract class
1	15-25-26/CE	Package I -Storm water drain	93.00	93000.00	1st class
2	16-25-26/CE	Package II -Storm water drain	93.00	93000.00	1st class
3	17-25-26/CE	Package III -Storm water drain	95.00	95000.00	1st class
4	18-25-26/CE	Package IV - Storm water drain	94.00	94000.00	1st class
5	19-25-26/CE	Package V--Storm water drain	94.00	94000.00	1st class

- The bid document can be downloaded from the website <https://tenders.gov.in> at free of cost.
- Important dates:
 - Date and time of Pre bid meeting: 15.12.2025 -11.00 A.M.
 - Date and time for downloading bid documents: 05.12.2025 - 3.00 P.M.
- Last date and time for submission of bid document, including online submission : 22.12.2025 - 3.00 P.M.
- Date and time of opening of the Technical Bid: 22.12.2025 - 3.30 P.M.

Commissioner

Nagercoil Corporation

DIPR / 6479/ TENDER / 2025

TVS Motor Company Ltd				
Registered Office: "Chaitanya", No. 12, Khader Nawaz Khan Road, Nungambakkam, Chennai, Tamil Nadu, 600034				
NOTICE is hereby given that the certificate for the undermentioned securities of the Company has/have been lost/misplaced and the holder of the said securities/applicant has/have applied to the Company to issue duplicate certificate.				
Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate without further intimation.				
Name of the Holder	Kind of Securities And Face Value	No.of Securities	Certificate No.	Distinctive Nos.
SABITA MAHAPATRA B MAHAPATRA B	EQUITY 1/- PAID-UP	214	19281	241961906-2119
Place: Kolkata				
Applicant: SABITA MAHAPATRA BRAJABEHARI MAHAPATRA				
Date: 05.12.25				

AU SMALL FINANCE BANK LIMITED	
(A Scheduled Commercial Bank) (CIN:L36911RJ1998PLC01381)	
Regd. Office: 19-A, Dhuleshwar Garden, Ajmer Road, Jaipur - 302001	
APPENDIX IV (SEE RULE 8(i)) POSSESSION NOTICE (For Immovable Property)	
Whereas, The undersigned being the Authorized Officer of the AU Small Finance Bank Limited (A Scheduled Commercial Bank) under the "Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest [Act, 2002 (54 of 2002)] and in exercise of Powers conferred under Section 13 (12) read with rule 3) of the Security Interest (Enforcement) Rules, 2002, issued demand notice dated 28-May-25 calling upon the Borrower Subbiah Thalaivanar, Senthur Selvi, (Loan Account No. 23660001096990) to repay the amount mentioned in the notices being Rs. 4,87,268/- (Rupees Four Lakh Eighty seven Thousand Two Hundred Sixty eight Only) a within 60 days from the date of receipt of the said notice.	
WHEREAS, Fincare Small Finance Bank Ltd., has amalgamated with AU Small Finance Bank Ltd., by virtue of the scheme of amalgamation by the Reserve Bank of India with effect from 1st of April 2024. By virtue of this scheme of amalgamation, the aforementioned loan account has been transferred to AU Small Finance Bank Ltd., including but not limited to the entire amount payable by you all in respect of the said credit/financial assistance granted, along with the underlying security and security interest in respect of the mortgaged property.	
The borrower/co-borrower/mortgagor/guarantor having failed to repay the amount, notice is hereby given to the borrower/mortgagor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Sub-section (4) of section 13 of Act read with Rule 8 of the Security Interest Enforcement Rules, 2002 on this the 29th day of November of the year 2025.	
The borrower/co-borrower/mortgagor/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the AU Small Finance Bank Limited (A Scheduled Commercial Bank) for an amount of s Rs. 4,87,268/- (Rupees Four Lakh Eighty seven Thousand Two Hundred Sixty eight Only) as on 27-May-25 and interest and expenses thereon until full payment.	
"The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act read with rule 8 (6), in respect of time available, i.e. 30 days from this intimation, to redeem the secured assets."	
Description of immovable properties	
Tenkasi Registration District Shencottah Sub Registrar's Office In Karakudi Village Karakudi Panchayath Limit At 5th Ward In 1st Street At Mela Street Old Survey No 49/3/14, 49/3/15 And As Per New Survey No 139/5 And 199/8 Measuring To An Extent Of 972 Sq Feet With Constructed House Building Bearing Door No 4.1.117 Including Electricity Service Connection Therein The Schedule Property Is Located Within The Jurisdiction Of Karakudi Shencottai Taluk East: House Of Karuthapandi, West: Land Of Karuthapandi, North: House Of Sundarajah, South:House Of Sankara Pandi And Pathway	
Date : 29/Nov/2025 Place : Tamil Nadu	
Authorised Officer AU Small Finance Bank Limited	

EAST COAST RAILWAY

Notice No. : eT-West-WAT-42-2025, Dt. 27.11.2025

Name of Work: PROPOSED CONSTRUCTION OF LIMITED HEIGHT SUBWAYS (LHS) (I) AT KM. 243/20-22 IN LIEU OF LEVEL CROSSING (LC) NO. KK-55 AT KM. 243/22-24 BETWEEN DHANAPUR AND KHADAPA STATIONS AND (II) AT KM. 273/10-12 IN LIEU OF LEVEL CROSSING (LC) NO. KK-71 AT KM. 273/18-20 BETWEEN AMBAGAON AND AMAGURA STATIONS ON KK-II LINE OF WALTAIR DIVISION

Advised Value: ₹ 11,50,11,618.13, EMD: ₹ 7,25,100.00, Completion period of the work: 12 Months.

Tender closing Date & Time: At 1500 hrs. on 23.12.2025.

No manual offers sent by post/courier/ Fax or in person shall be accepted against such e-tenders even if these are submitted on firm's letter head and received in time. All such manual offers shall be rejected summarily without any consideration.

Complete information including e-tender documents of the above e-tender is available in website : www.ireps.gov.in

Note: The prospective tenderers are advised to revisit the website 10 (Ten) days before the date of closing of tender to note any changes/compendium issued for this tender.

Divisional Railway Manager (Engg.),
 PR-867/Q/25-26
 Waltair

South East Central Railway Commercial Branch Notice for inviting Expression of Interest (EOI)

South East Central Railway, Raipur Division, invites Expression of Interest from interested premium single brand companies/firms (company-owned/ operated /franchise) to setup food outlets at stations for providing world class facilities to the travelling passengers at par with similar facilities available to passengers at airport over the Raipur Division

Interested parties are invited to submit their proposal for-

1) For setting up of single premium brand food outlet at stations for five years (such as McDonald's, KFC, Pizza Hut, Baskin Robbins, Haldirams, Nescafe, Bikanervala etc.) 2) The proposal should clearly specify offered stations and minimum required area details, services proposed to be provided, technical experience and operational plan and other details, etc, if any

The EOI intends to gather inputs and suggestions from interested entities for analysis of requirement.

For further details and clarifications, interested parties may contact the commercial Branch, Raipur Division

Last date for submission of EOI response : 08.12.2025 Offer/Response to the EOI should be submitted to : Hard copy of the response may be submitted to the following addresses-Senior Divisional Commercial Manager, New DRM Complex, Fatadih Chowk, Near WRS colony, Raipur- 492008 **Person to Contact :** 1) Sri Anala Santosh Babu, CCI-9752877959 2) Sri Rakesh Singh, DCM-9752877951 **Relevant condition & policy Document :** Commercial Circular no 22 of 2025 issued by railway Board letter no-2025/Catering/600/09 dtd 13.11.2025 regarding "premium Brand Catering Outlet" at stations

Divisional Comml. Manager
 PR/RSR.DCM/AAA/245 S.E.C., Rly., Raipur
 South East Central Railway @seclail

FORM C
PUBLIC NOTICE

(Under rule 9 (1) of the Insolvency and Bankruptcy (Application to Adjudicating Authority for Bankruptcy Process for Personal Guarantors to Corporate Debtors) Rules, 2019

FOR THE ATTENTION OF THE CREDITORS OF
Mr. Shantilal Surana, Personal Guarantor of M/s. Surana Corporation Ltd, Surana Industries Ltd and Surana Power Ltd

Notice is hereby given that the Hon'ble National Company Law Tribunal, Chennai Bench (in case of Bankrupt under section 60 of the code) has ordered the Commencement of a Bankruptcy process against the **Mr. Shantilal Surana** residing at S.U.S. Bhavan, 23/13A, Mandapam Road, Kilpauk, Chennai-600 010 vide order dated 27.11.2025.

The Creditors of **Mr. Shantilal Surana**, are hereby called upon to submit their claims with proof on or before **12.12.2025** to the Bankruptcy Trustee at 397, Precision Plaza, 3rd Floor, Anna Salai, Teynampet, Chennai-600 018.

The last date for submission of claims of Creditors shall be **12.12.2025**. The creditors may submit their claims through electronic means, or by hand or registered post or speed post or courier.

Additional details of the Bankruptcy Trustee:

V. Duraisamy,
 397, Precision Plaza, 3rd Floor, Anna Salai, Teynampet, Chennai-600 018
 Email id: karurdurai.samy@gmail.com
 Phone Number: 99620 59300
 Reg.No: IBB/IPA-002/IP-N00609/2018-19/11862

Note: Submission of false or misleading claims with proof shall attract penalties or imprisonment in accordance with the provisions of the Insolvency and Bankruptcy Code, 2016 and any other applicable laws.

Date: 05.12.2025
Place: Chennai
BANKRUPTCY TRUSTEE OF SHANTILAL SURANA

BEFORE THE DEBTS RECOVERY TRIBUNAL, MADURAI
 O.A.No.67 of 2025

HDFC Bank Ltd,
Department for Special Operations,
 Sri Nithiya Kalyani Towers, No.34,
 Krishnarayar Tank Street, North Velli Street,
 Madurai-625001. [IFSC Code: HDFC0000123]
 Represented by its Authorized Signatory,
 Mr. A.Sivalingam, S/o. Agandeshwaran,
 APPLICANT

---Versus---
1) M/s. Mirudhula's Enterprises,
Rep. by its Sole Proprietor,
 Mrs. Chitra S.[PAN.No.BRTPC3159H]
 No.126, Thendral Nagar,
 Sammandapuram, Virudhunagar,
 Virudhunagar-626117.
2) Mrs. Chitra S. [PAN.No.BRTPC3159H]
 D/o. Selvam,
 No.178, Shenbagha Thoppu Road,
 Thendral Nagar, Rajapalayam,
 Virudhunagar-626117.
 DEFENDANT

Sir / Madam,
 Please take notice that in the above O.A.No. 67 of 2025 filed by the applicant, HDFC Bank Ltd, before the Hon'ble Debt Recovery Tribunal, Madurai. The Hon'ble Debt Recovery Tribunal, Madurai has ordered notice to the above defendants by way of paper publication. Therefore, the above defendants are hereby called upon to appear before the Hon'ble Debt Recovery Tribunal, Madurai, situated at BSNL Level-IV building,1st Floor, CTO Compound, Tallakulam Madurai-625002, on 31.12.2025 at 11.00 A.M in the above O.A. No. 67 of 2025 either in person or through their Advocate failing which the matter will be decided in their absence.

T.N.KARTHIKEYAN
 Advocate for Applicant Bank
 # 18, East Thamarai Salai,
 Annamalai Nagar, Karur Bye-Pass Road, Trichy – 620 018.
 Contact No : 92446 12377 E-mail : kslawfirm.india@gmail.com

PIRAMAL FINANCE LTD.					
CIN: L65910MH1984PLC032639					
Registered Office: Unit No.-601,6th Floor, Piramal Amity Building, Piramal Agastya Corporate Park, Kamani Junction, Opp. Fire Station, LBS Marg, Kurla (west), Mumbai-400070 –T +91 22 3802 4000					
Branch Office: Kalpalathika Towers, Third Floor, New No.36, Old No.24, Dr.Ambethkar Road, Ashok Nagar Main Road, Kodambakkam, Chennai - 600 024					
Contact Person: 1. Mr.Suresh N - 9094021997 2. Vijay Devaraju-9843833009 3. Chandan Sakthikar - 9820407168					
E-Auction Sale Notice – Subsequent Sale					
Pursuant to taking possession of the secured asset mentioned hereunder by the Authorized Officer of Piramal Finance Ltd (Formerly Piramal Capital & Housing Finance Ltd.) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 for the recovery of amount due from borrower/s, offers are invited by the undersigned for purchase of immovable property, as described hereunder, which is in the possession, on 'As is Where is Basis', 'As is What is Basis' and 'Whatever is There is Basis', Particulars of which are given below:					
Loan Code / Branch / Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Property Address _final	Reserve Price	Earnest Money Deposit (EMD) (10% of RP)	Outstanding Amount (03-12-2025)
Loan Code No.: HLSA0007ADA, Chennai - Kilpauk (Branch), Natarajan Murugan (Borrower), Natarajan C (Co Borrower 1)	Dt: 03-01-2024, Rs. 4946502/-, Rs. Forty Nine lakh Forty Six Thousand Five Hundred Two Only	All The piece and Parcel of the Property having an extent :- O.D.No: 37, N.D.No: 37, Flat No: F2, Veerapandi Nagar 3rd Street, Puliyur Village Choolaimedu Chennai 600094 Boundaries As :- North :- Residential Building South :- Veerapandi Nagar 3rd Street East :- Residential Building West :- 24 Ft Road	Rs. 4000000/- (Rs. Four lakh Only)	Rs. 400000/- (Rs. Forty lakh Only)	Rs. 6376025/-, (Rs. Sixty Three lakh Seventy Six Thousand Twenty Five Only)

DATE OF E-AUCTION: 22-12-2025, FROM 11.00 A.M. TO 1.00 P.M. (WITH UNLIMITED EXTENSION OF 5 MINUTES EACH), LAST DATE OF SUBMISSION OF BID: 21-12-2025, BEFORE 4.00 P.M.
 For detailed terms and conditions of the Sale, please refer to the link provided in www.piramalfinance.com/e-Auction.html or email us on piramal.auction@piramal.com

STATUTORY 15 DAYS SALE NOTICE UNDER SARFAESI ACT TO THE BORROWER/GUARANTOR / MORTGAGOR
 The above-mentioned Borrower/Guarantor are hereby noticed to pay the sum as mentioned in section 13(2) notice in full with accrued interest till date before the date of auction, failing which property will be auctioned/sold and balance dues if any will be recovered with interest and cost from borrower/guarantor.
 The Borrowers attention is drawn towards sub-section 8 of section 13, of the act, in respect of the time available, to redeem the secured asset. Borrowers in particular and public in general may please take note, that in case the auction scheduled herein fails for any reason whatsoever then the secured creditor may enforce its security by the way of private treaty.

DATE : 05.12.2025 | Place: Chennai
 Sd/- (Authorised Officer) Piramal Finance Limited,

indianexpress.com

I get the inside information and get inside the information.

Inform your opinion with investigative journalism.

The Indian Express.
For the Indian Intelligent.

The Indian EXPRESS
 JOURNALISM OF COURAGE

